

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 39/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Order : 7.10.2014

In the matter of

Approval of transmission tariff from DOCO to 31.3.2014 for tariff block 2009-14 for Extension of 765 kV Aurangabad Sub-station for 765 kV S/C line bays under Line bay and reactor provision at Power Grid Sub-stations associated with system strengthening for Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001.

.....**Petitioner**

Vs

1. Madhya Pradesh Power Trading Company Ltd.,
Shakti Bhawan, Rampur
Jabalpur-482 008.
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th floor
Andehri (East), Mumbai-400 052.
3. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007.
4. Electricity Department, Government of Goa,



Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.

5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210.
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230.
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.
8. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road
Indore-452 008

.....**Respondents**

ORDER

The instant petition has been filed by Power Grid Corporation of India Limited seeking approval of transmission tariff from DOCO to 31.3.2014 for tariff block 2009-14 for Extension of 765 kV Aurangabad Sub-station for 765 kV S/C line bays under Line bay and reactor provision at Power Grid Sub-stations associated with system strengthening for Western Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 Tariff Regulations").

2. The instant petition was listed for hearing on 7.3.2014 for consideration of petitioner's prayer of provisional tariff. During the hearing, the Commission directed the petitioner to submit the details of latest status of commissioning of the instant asset. The Commission directed the petitioner to file the petition in



accordance with 2014 Tariff Regulations if the instant asset is commissioned or anticipated to be commissioned in the 2014-19 tariff period. The petitioner filed an affidavit on the same day stating that the instant asset is anticipated to be put into commercial operation during 2014-19 period.

3. The petitioner has submitted, vide affidavit dated 4.9.2014, that the instant asset has been put into commercial operation on 29.5.2014 and that Petition no. 227/TT/2014 has been filed under 2014 Tariff Regulations seeking transmission tariff for the subject asset along with other assets covered under the same project. The petitioner has further submitted that the petition filing fee paid for Petition No. 39/TT/2014 is proposed to be adjusted against future petitions.

4. As the instant asset has been commissioned in the 2014-19 tariff period and as the petitioner has filed a fresh petition under the 2014 Tariff Regulations, the instant petition has become infructuous. Accordingly, Petition No. 39/TT/2014 is disposed of. As regards the petitioner's proposal to adjust the fee paid in Petition No. 39/TT/2014 in future petitions, we would like to clarify that the fee paid by the petitioner in the instant petition cannot be adjusted in future petitions.

5. This order disposes of Petition No.39/TT/2014.

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

